IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

O.A. NO. 868/90

199

	DATE OF DECISION 8.5.92.
Sri R.A. Kureel	PETITIONER
Sri C.P. Jhildayal & H.B. Sing	h. Advocate for the Petiti ner(s)
Versus	
The Union of India & others.	RESPONDENT
Sri K.C. Sinha	Advocate for the Respondent(s)
CORAM :	
The Hon'ble Mr. Justice U.C. Grivastavi	a- WoCo
The Hon'ble Mr. A.B. Gorthi - A.M.	
1. Whether Reporters of local to see the judgment?	papers may be allowed .
2. To be referred to the Repo	rter or not ? V
3. Whether their Lordships wi of the Judgment?	sh to see the fair copy
4. Whether to be circutated t	o all other Benches ?
*****	* les

GHANSHYAM



27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL- ALLAHABAD SENCH, Allahabad.

D.A. NO. 868 OF 1990.

R.A. Kureel..... Applicant.

Versus

The Union of India & others....... Respondents.

Hon'ble Mr. A.B. Gorthi- A.M.

(Hy Hon'hle Mr. Justice U.C. Srivastava- V.C.)

directed against the transfer order.dated 15.5.90.

The applicant has been transferred from Kanpur to Poone. He gave a choice of Faridabad and Calcutta, meaning thereby so far as the transfer is concerned, he was agreeing bim to go out of Kanpur, but not at Poone because of certain axed other difficulties. Eurther contended that T.A./D.A. and movement order was not given to him and that is why he has not moved during the two years and staying at Kanpur. At the same time he also says that he being a member of Scheduled Caste community, he should not have been transferred. There is no such order or circular under which it can be said that a member of Scheduled Caste mandidate community should not be transferred at all. More so the applicant cannot be given benefit of the said G. O. in view of the fact that he himself gave a choice of two stations. Any how, may be that under the certain mistakes and mis-apprehension, the applicant stayed at Kanpur nothithstanding the consequences which may disure, I the result of staying at Kanpur. However he has filed a representation and it is expected that the respondent will not I considered the representation and decided it within a period 2 of two weeks. It is expected that the applicant may be allowed to stay at Kanpur or transfer him to some other station as the transfer order has come to an end and some one must have been posted at Pune. It is desirable that he may be given a place

of choice. However the applicant himself is also responsible for delay. The applicant will not be entitled salary for this period. With these observations, the application is disposed of finally. A copy of the order may be given to the applicant within three days, from the date of communication of this order.

the system

Vice Chairman.

Dated: May 8, 1992.

(DPS)